

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission
+ hearing.

Patra
8/4/02

Bench

10. 27.03.02.

As per request made on behalf of Mr. B. Das
Learned ASC, matter is

adjourned to 09.04.02.

J.
Member (J).

11. 9.4.2002

None appears for the applicant on call.
Heard Shri B. Das, learned Addl. Standing Counsel
for the Respondents and perused the records.

Applicant, a Branch Post Master of
Ghusuria B.O. under Chasapara S.O. having faced
retirement from service w.e.f. 6.6.2001 vide
Annexure-1 dated 30.5.2001, has filed the present
Original Application claiming his date of birth
be
to 12.3.1937. In support of this, he has produced
a copy of Transfer Certificate vide Annexure-3,
claiming his date of birth to be 12.3.1937. At
the time of entry into service, the applicant
furnished descriptive roll under Annexure-R/4
dated 7.6.1958, disclosing his date of birth
to be 22nd years, as on that date.

At the fag end of service career, one
is not to be allowed to take the benefit of
correcting the date of birth. However, in the
peculiar circumstances of the case, Respondents
are directed to enquire the matter from the
School records and from other available other
contemporaneous documents and if the date of
birth of the applicant is found to be 12.3.1937,
then give him necessary consequential benefits.
This direction is given in special circumstances
because, in the Descriptive Roll, the exact date

J.

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OA. 225/01

of birth has not been disclosed, but the age has been described to be 22nd years. Since the applicant has claimed for correction of date of birth, which is a difference of nine months only, the Respondents are hereby directed to make necessary enquiry, as directed above and give him relief.

The O.A. is disposed of as above. No costs.

Yakub
9.4.2002
MEMBER (JUDICIAL)

free copy of
the order No. 11
dtd. 9-4-02 given
to the both
counsel.

Patna
19/4

Ram
19/4

S.O